

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): (a) The National List of Essential Medicines 2015 (NLEM - 2015) used in the Primary, Secondary and Tertiary treatment announced by the Ministry of Health and Family Welfare includes medicines used for treatment for cancer and other life-threatening diseases. The National List of Essential Medicines 2015 (NLEM - 2015) is available on the website of Central Drugs Standard Control Organization (CDSCO) *i.e.* [www.cdscop.nic.in](http://www.cdscop.nic.in).

(b) No, Sir.

(c) In view of reply to (b) above, occasion does not arise.

(d) National Pharmaceutical Pricing Authority (NPPA) is mandated to fix the ceiling prices of all NLEM medicines. NPPA has fixed/revised ceiling prices of 851 essential formulations under revised Schedule - I (*i.e.* NLEM - 2015) of Drugs (Prices Control) Order, 2013 (DPCO, 2013).

#### **Extraction of CBM by CIL**

2462. SHRI RAM KUMAR KASHYAP: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Ltd. (CIL) has undertaken the work of extraction of Coal bed Methane (CBM) from its mines;

(b) if so, the details and the targets thereof;

(c) whether CIL has the required technology for extraction of CBM; and

(d) if so, the details thereof and if not the steps being taken to enhance the CBM production from the coal mines of CIL?

THE MINISTER OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Coal India Limited (CIL) has taken initiatives to undertake the work of extraction of Coal Bed Methane (CBM) from its mining leasehold areas. The initial activities include assessment of CBM potentiality in subsidiaries of Coal India Limited to delineate CBM/CMM blocks in Damodar Valley Basin. Accordingly one block each have been delineated in Jharia coalfields and Raniganj Coalfields.

(i) Jharia Coalfield (in BCCL): A CBM/CMM block has been delineated in BCCL mining leasehold with an area of 24 Sq. km. covering Kapuria, Moonidih, Jarma, Singra blocks.

- (ii) Raniganj Coalfield (in ECL): A CMM block has been delineated in ECL mining leasehold within an area 57 Sq. KM. covering Sripur, Satgram and Kunustoria areas.

On receipt of modified guidelines from MoP&NG considering exemption of applicability of the Oilfield (Regulation and Development) Act, 1948 and Petroleum and Natural Gas Rules, 1959 within coal mining leasehold areas, further action will be initiated for extraction of gas and time line will be drawn accordingly.

(c) and (d) CIL does not have the required technology for extraction of CBM. As such, a demonstration project was taken-up in Jharia coalfields. Further, for commercial exploitation, CIL is contemplating to extract CBM by engaging experienced developer/service provider through global tender.

#### **Operationalizing captive coal blocks**

2463. SHRI MOHD. ALI KHAN: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that several auctioned captive coal blocks are still not operational, if so, the details thereof;
- (b) the number of captive coal blocks which are operational out of the total auctioned coal blocks; and
- (c) whether Government is taking any steps to make all these coal blocks operational?

THE MINISTER OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Under the provisions of the Coal Mines (Special Provisions) Act, 2015 and Rules made thereunder, 31 coal mines have been auctioned successfully. Out of these 31 coal mines, 17 are Schedule II coal mines which were operational prior to their cancellation whereas 14 are Schedule III coal mines which were non-operational prior to their cancellation. Out of the 17 auctioned Schedule II coal mines, mining operations have commenced/mine opening permission granted in 12 coal mines. In respect of one operational and 5 non-operation Schedule II coal mines, action has been/is being taken as per the provisions of Coal Mine Development and Production Agreement.

Schedule III auctioned coal mines are scheduled to be operational from June' 2018 onwards as they were not operational at the time of the allocation. Out of the 14 Schedule III auctioned coal mines, CMDPA in respect of 2 coal mines have been terminated in compliance to Hon'ble High Court of Delhi Order whereas CMDPAA/